IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR.

OA 16/98

DATE OF ORDER : 13.11.2002

M.B. Shukla son of Shri Brij Nandan, retired Head Clerk, Western Railway, At present resident of Shanti Sadan, Match Factory Road, Dadawara, Kota.

....Applicant.

VERSUS

- General Manager Railways, Western Railway, Churchgate, Mumbai.
- 2. Chief Administrative Officer (Construction), Western Railway, Churchgate, Mumbai.
- 3. Deputy Chief Engineer (construction), Phalna, Now Abu Road District Abu Road.
- 4. Financial Advisor & Chief Accounts Officer (Construction), Western Railway, Mumbai.

....Respondents.

Mr. Rajveer Sharma, Counsel for the applicant.
None present for the respondents.

CORAM

Hon'ble Mr. G.C. Srivastava, Member (Administrative)
Hon'ble Mr. M.L. Chauhan, Member (Judicial)

ORDER

PER HON'BLE MR. G.C. SRIVASTAVA, MEMBER (ADMINISTRATIVE)

In this OA, applicant who had retired has Head Clerk from the services of the respondents has claimed the following reliefs:-

"It is, therefore, prayed that your Honour may very graciously be pleased to accept/allow this appeal and the respondents may kindly be directed to rightly calculate the benefits of pay fixation of promotion and revision of pay scales accrued during service period and all retired benefits alongwith pension amount for which the appellant is entitled and the same may kindly be given to the appellant alongwith the interest @ 18% per annum from the date the appellant is entitled to get.

Any other appropriate order or direction which this Hon'ble Tribunal may deem fit and proper be awarded in favour of the applicant."

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- Learned counsel for the applicant has now submitted that the respondents had issued an order dated 21.5.97 by which the period from 23.7.86 to 15.5.87 has been sanctioned as 'L.W.P.' on medical grounds which is admissible under the rules for the purpose of fixation of pension. He also submits that this order would cover the case of the applicant and he will be satisfied if directions are issued to the respondents to finalise and settle the pension case of the applicant in the light of the order dated 21.5.97.
- On record and direct the respondents to finalise and settle the pension case of the applicant in the light of the aforesaid order and pass an appropriate order and settle dues, if not already paid, within a period of three months from the date of receipt of a copy of this order. In case the applicant feels aggrieved by the order, so passed by the respondents, he is at liberty to approach this Tribunal.
- With the above directions, the OA is disposed of. No order as to costs.

(M.L. CHAUHAN)

MEMBER (J)

(G.C. SRIVASTAVA)

MEMBER (A)

AHQ